

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:6105
ANSWERED ON:03.05.2010
RESTRICTED AREA AROUND AMMUNITION DUMPS
Tewari Shri Manish

Will the Minister of DEFENCE be pleased to state:

- (a) the minimum and maximum extent of restricted area as per the Defence Act, 1903 around ammunition dumps and ordnance factories where habitation can come up;
- (b) whether this limit of area is measured from either perimeter or centre of such establishments;
- (c) if so, whether a notification under the Works of Defence Act, 1903 needs to be issued specifying the restricted perimeter around these establishments;
- (d) the validation period of such notifications issued in this regard;
- (e) whether the validation period for the ammunition depot/dump at Baddawal District of Ludhiana (Punjab) lapsed 27 years ago and no fresh notification has been issued despite repeated requests by the depot authorities; and
- (f) if so, whether the Ministry of Defence proposes to declare the notification in the case of Baddawal, Ludhiana lapsed when it remained unrenewed for the last 27 years and would allow people to use their lands for agricultural / commercial / domestic use?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

- (a) & (b): As per Section 7 of the Works of Defence Act the maximum extent on which restrictions within an outer boundary can be placed extends to a distance of two thousand yards, from the crest of the outer parapet of the work and the minimum distance may extend to five hundred yards from the outer parapet of the work.
- (c) Under the provisions of Section 3 of the Works of Defence Act, 1903 a declaration in the form of a Notification needs to be issued.
- (d) The Gazette Notification remains valid till it is restricted or amended by the Central Government or struck down by a court of law.
- (e) & (f): Gazette Notification in respect of ammunition depot, Baddawal has never been revoked/rescinded by the Government. Hence it is valid and has not lapsed.